

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 567/(MAH)/2017  
CA No.

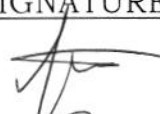

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2017

NAME OF THE PARTIES: Ambuja Cements Ltd.  
V/s.  
Ravisha Infraprojects Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. P. M. Bhasali	Advocate for Ambuja	
2	Rajkarni Punjabi	Advocate for Ambuja	

**ORDER**

**T.C.P. No. 567/I&BP/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. Vide an Order dated 20.04.2017 on the previous occasion, the Petitioner was directed to comply the requirements of the Code on or before 21<sup>st</sup> June, 2017.
3. It is informed that Form No. 5 is ready to be filed if liberty is granted.
4. The Registry is directed to accept the requisite form under the Code today itself and to be placed on record.
5. The matter is now listed for hearing on **10<sup>th</sup> July, 2017**.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: **21.06.2017**